

(c) if so, to what extent this decision is likely to help industrial enterprises ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) to (c). A Statement is attached.

Statement

With a view to ensure that the licensed capacities are fully utilised and to remove the production constraints, a Control Room has been set up in the Ministry of Industry to monitor and liaise with the concerned authorities in finding solution to the problems reported to it in respect of identified key sector industries. The complaints received in the Control Room relating to the supply of power, coal, raw material, railway movement and industrial relations are looked into, analysed and taken up with the concerned agencies for remedial action. The problems of industries in the key sector are also looked into by the Cabinet Committee on Infrastructure Industries.

2. It has also been decided to assist the State Governments to take infrastructural development in one or more identified growth sectors in no industry districts. The assistance from the Central Government in such cases will be limited to 1/3rd of the total cost of infrastructural development subject to a maximum of Rs. 2 crores per district. It has further been decided that in the case of nucleus plants to be set up in backward districts convertibility clause imposed by the term lending institutions will not apply for a period of 7 years from the date of sanction or 5 years from the date of disbursement of financial assistance whichever is later. The State Governments have also been asked to extend to nucleus plants composite package of assistance similar to the Pioneer unit scheme in force in Maharashtra like exemption from Sales Tax liability, interest free sales tax loan, capital investment subsidy from State funds etc.

Foreign Boats Captured in A and N Islands

10011. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many foreign boats were captured in the territorial waters of Andaman and Nicobar Islands during the last three years ;

(b) how many foreign nationals were arrested and prosecuted, with their nationalities ;

(c) how many foreigners were punished and released and how many are still waiting for court verdict ; and

(d) how many boats were confiscated by the competent authority and the manner in which these boats were disposed of ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (d). The requisite information has been called for from A and N Administration and is awaited. It will be laid on the Table of the House on receipt.

Disturbed areas

*10012. SHRI A.K. ROY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total area and the population declared 'disturbed' in the country with State-wise break up in detail ;

(b) the dates since when they have been declared disturbed ;

(c) whether any of the disturbed areas has become normal if so, the details thereof with the date of normalisation ;

(d) the reasons for becoming 'disturbed' for each area ; and

(e) whether the areas under the 'disturbed' category are increasing in the country, if so, the steps taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (e). The areas declared 'disturbed' under the provisions of the Armed Forces (Special Powers) Act, 1958 and Assam Disturbed Areas Act, 1955 by the Central Government